

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.976/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.02.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and interest, respectively.

Petitioner : SEIL Energy India Limited (SEIL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Addendum to Record of Proceedings

The following paragraph shall be added after the opening paragraph of the Record of Proceedings for the hearing dated 6.8.2026:

“1A. The Commission further directed the parties to furnish the following information/clarification, on an affidavit, within two weeks, with a copy to the other side, who may file its response thereon, if any, within two weeks thereafter.

Petitioner:

- (a) Explain the basis for supply of power under STOA to UPPCL and Haryana Utilities during the periods of AOH and Forced Outage and furnish the relevant provisions of the PPA/PSA relied upon, along with the bifurcation of each quantum supplied under each STOA transaction.*
- (b) Tabulate the following details during June & July 2022:*
 - (i) Date/Time-wise declared capacity, scheduled generation and actual generation;*
 - (ii) Date/Time-Wise Allocated Power to each long-term beneficiary and STOA procurer;*
 - (iii) Whether such supply was sourced from Project P1, Project P2, or both; and where sourced from both Projects, furnish a clear project-wise bifurcation of the quantum supplied; and*
 - (iv) The methodology adopted for allocation of available capacity.*

- (c) *Further, according to the Petitioner, when did the cause(s) of action accrue and how are the claims made in the Petition within the limitation period?*

Respondents:

- (a) *Furnish the following details in support of the compensation recovered:*
- (i) *Date/Time-wise Quantum of power which, according to the Respondents, ought to have been supplied vis-à-vis the actual supply made by the Petitioner;*
 - (ii) *Corresponding shortfall and procurement of power from the power exchange;*
 - (iii) *Tabulate Rates at which such quantum of power was procured; and*
 - (iv) *Detailed computation of compensation, along with supporting documents relied upon.*
- (b) *Furnish the relevant provisions of the PPA, PSA and applicable regulations relied upon in support of the compensatory mechanism and recovery of compensation through deductions from the Monthly Energy Bills.*
- (c) *Furnish the following details in support of the allegation that SEIL failed to allocate available capacity on a proportionate basis:*
- (i) *Quantum actually allocated to each beneficiary;*
 - (ii) *Quantum which ought to have been allocated according to the Respondents; and*
 - (iii) *Resulting shortfall, along with supporting computations.*
- (d) *Further, according to the Respondents, when did the cause(s) of action accrue and how are the claims made in the Petition beyond the limitation period? ...”*

2 All other terms and conditions of the Record of Proceedings for hearing dated 06.08.2026 shall remain unchanged.

By order of the Commission

(T.D. Pant)
Joint Chief (Law)